

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Misc. Application No. 60011 of 2020**  
**Excise Appeal No.588 Of 2010**

[Arising out of OIO No. 68/CE/CHD-I/2009 dated 10.12.2009 passed by the Commissioner of Central Excise, Chandigarh]

**HIM Cylinders** : **Appellant (s)**  
 PLOT NO. 1-4, INDUSTRIAL AREA, AMB, DISTT. UNA (H.P.)  
 Vs

**CCE- Chandigarh-I** : **Respondent (s)**  
 Plot No. 19,CENTRAL REVENUE BUILDING,  
 SECTOR 17-C, CHANDIGARH, 160017

APPEARANCE:

Ms. Krati Somani, Advocate for the Appellant  
 Shri Rajeev Gupta, Shri M. S. Dheendsa, Authorised Representative for the  
 Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No.A/60113 / 2020**

Date of Hearing:23.01.2020

Date of Decision:23.01.2020

***Per : Mr. Ashok Jindal***

The appellant has filed application for withdrawal of the appeal.  
 The application is allowed. Accordingly, the appeal is dismissed as  
 withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
 MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
 MEMBER (TECHNICAL)

G.Y.